

Central Administrative Tribunal  
Principal Bench

8

New Delhi, dated this the 19th December, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALI, MEMBER (J)

O.A. No. 2711 of 1999

Pave Chand Khatri  
S/o Shri Hira Lal  
Sirsanur, New Delhi-110042. . . Applicant

Versus

Union of India through  
the Secretary,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi. . . Respondent

O.A. No. 2712 of 1999

Puran Chand . . . Applicant

Versus

Union of India through  
the Secretary,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi. . . Respondent

O.A. No. 2713 of 1999

V.K. Sehgal . . . Applicant

Versus

Union of India through  
the Secretary,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi. . . Respondent

O.A. No. 2716 of 1999

S.P. Beriwal . . . Applicant

Versus

Union of India through  
the Secretary,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi. . . Respondent

O.A. No. 2717 of 1999

Devender Prakash Gupta . . . Applicant

Versus

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X  
Union of India through  
the Secretary,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi. .... Respondent

(None appeared on behalf of  
applicants  
Shri V.K. Rao, Counsel for Respondents appeared)

ORDER (Oral)

S.R. ADIGE, VC (A)

As these five O.As involve common question of  
law and fact they are being disposed of by this  
common order.

2. Applicants in these O.As seek direction  
to respondents to revoke their suspension orders  
which have been passed between 1993 and 1996.

3. Applicants themselves state in their O.As  
that they are aggrieved by the alleged inaction of  
the respondents ~~in~~ neglecting review of impugned  
suspension orders despite mandatory instructions for  
speedy disposal and finalisation of the case as per  
time schedule prescribed by the DOPT.

4. We dispose of these O.As with a direction  
to respondents to review these cases of suspension,  
in accordance with rules and instructions, and to  
pass detailed, speaking and reasoned orders under  
intimation to applicants within two months from the  
date of receipt of a copy of this order. No costs.

5. Let a copy of this order be placed in  
each O.A. record.

(Dr. A. Vedavalli)  
Member (J)

(S.R. Adige)  
Vice Chairman (A)

gk

True Copy  
M/s  
P.M./C.O.